

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.101- C.P.(IB)/56(AHM)2021
With
ITEM No. 102- IA/217(AHM) 2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bhupesh Sevantilal Shah
V/s
Lyka Lab Ltd

.....Applicant

.....Respondent

Order delivered on 05/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Jaimin Dave, Adv. a/w. Ms. Hirva Dave, Adv.
For the Respondent : Mr. Saurabh Soparkar, Sr. Adv.a/w Ms. Dharmishta
Raval, Adv.

ORDER

In compliance with the last order dated 12.01.2024, an additional affidavit has been filed by the applicant on 30.01.2024 vide inward diary No. 762 to place on record one original document dated 11.05.2018, which is annexed as Annexure-R2 at page No. 7, and one attested copy of document dated 26.06.2019 as Annexure-R4 issued by Metropolitan Magistrate Court, Mazgaon, Mumbai. It is stated that the original copy of the second document, dated 26.06.2019, is in the Metropolitan Magistrate Court in Mazgaon, Mumbai. Hence, he is not in a position to produce the original document before the Tribunal.

Further, Learned Counsel for the respondent submitted that another CP (IB) No. 246 of 2022 has not been listed before this Court as Principal Bench has already ordered the transfer of the CP (IB) application from Court No. 2 to Court No. 1 on 05.01.2024. It has been further apprised that Court No. 2 has given the next date in that matter as 01.04.2024.

The Registry is directed to advance the hearing of that CP (IB) No. 246 of 2022 by listing it before this Bench along with this matter.

Learned Counsel for the respondent seeks ten days' time to file a response to the additional affidavit filed by the applicant, which is allowed.

Re-list on 26.02.2024, along with CP (IB) No. 246 of 2022.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)